THE HIMACHAL PRADESH REPEALING ACT, 1973 ARRANGEMENT OF SECTIONS

Sections:

- 1. Short title and commencement.
- Repeal of certain enactments. Schedule

THE HIMACHAL PRADESH REPEALING ACT, 1973 (ACT No. 11 OF 1973)¹

(Received the assent of the Governor on the 18th May, 1973, and was published in the Rajpatra, Himachal Pradesh (Extra-ordinary), dated the 24th May, 1973, pp. 770-771).

An Act to repeal certain enactments in their application to Himachal Pradesh.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Twenty-fourth Year of the Republic of India as follows:-

- **1. Short title and commencement.-** (1) This Act may be called the Himachal Pradesh Repealing Act, 1973.
- (2) It shall be deemed to have come into force on the first day of April, 1973.
- **2.** Repeal of certain enactments.- The enactments specified in the Schedule to this Act are hereby repealed to the extent mentioned in the fourth column thereof in their application to Himachal Pradesh.

SCHEDULE

(See section 2)

Year	No.	Short title	Extent of repeal				
1	2	3	4				
1972	3	The Indian Stamp (Himachal Pradesh	The whole				
		Amendment) Act, 1972.					
1972	4	The Himachal Pradesh Passengers and	Section 3				
		Goods Taxation (Amendment) Act, 1972.					
1972	5	The Himachal Pradesh General Sales Tax	The whole				
		(Amendment) Act, 1972.					
1972	6	The Himachal Pradesh Entertainments Duty The whole					
		(Amendment) Act, 1972.					
1972	11	The Himachal Pradesh Motor Spirit	The whole				
		(Taxation of Sales) (Amendment) Act, 1972.					

For Statement of Objects and Reasons, see the Rajpatra, Himachal Pradesh (Extraordinary), dated. 28th April, 1973, p. 640.